

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 447 OF 2019 IN
DFR NO. 1360 OF 2019

Dated: 26th March, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Wind Independent Power Producers Association **....Appellant(s)**
Versus

Gujarat Electricity Regulatory Commission & Ors. **...Respondent(s)**

Counsel for the Appellant(s) : Mr. Gopal Jain, Sr. Adv.
Mr. Aniket Prasoon
Ms. Shrishti Rai
Mr. Samyak Mishra

Counsel for the Respondent(s) : ---

ORDER

(IA NO.447 OF 2019 -- FOR URGENT LISTING)

Heard learned senior counsel, Mr. Gopal Jain, appearing for the Appellant. The senior counsel for the Appellant, at the outset submitted that the instant application is filed on the ground of urgent listing. Further, he submitted that, in the light of the statement made in paragraph nos. 6 to 8 in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission of the learned senior counsel for the Appellant, as stated supra, is placed on record.

In the light of the statement made by the learned senior counsel for the Appellant in paragraph nos. 6 to 8 of the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

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Registry is directed to number the appeal and list the matter for admission on **28.03.2019**, subject to curing of defects by the Appellant.

(Ravindra Kumar Verma)
Technical Member

bn/vt

(Justice N.K. Patil)
Judicial Member